P-24039/110/2023-CIPAM Government of India Ministry of Commerce & Industry Department for Promotion of Industry and Internal Trade IPR-CIPAM Section

Vanijya Bhawan, New Delhi. Dated: 21st April, 2023

DEPUTATION ORDER

Sanction of the President is hereby accorded to the foreign deputation of **Dr. Amarendra Samal, Deputy Controller of Patents & Designs,** O/o CGPDTM for participating in the **49th Session of the IPC Revision Working Group**, which will be held in Geneva, at the headquarters of WIPO from Monday, April 24 to Friday, April 28, 2023 (excluding travel time and enforced half, if any).

- The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.
- 3. The officer will be entitled to the following expenditure during deputation:

Air fare	As per entitled class
Airport tax (If any)	As per actuals
Daily allowances	As admissible
Hotel accommodation	As per entitlement
Contingency	As per norms
Local Transport (including airport drop	To be provided by PMI, Geneva
and pickup)	
Mobile phone	As per entitlement as per Para 5 of M/o
	Finance's O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and	As per entitlement
transport	

- During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- The other entitlements of the officer including medical facilities will be as laid down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.
- 6. All admissible expenditure towards Air passage/TA/DS/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the Major Head- 3475, Minor Head- 00.102, Office of CGPDTM and GIR- 11.01, FTE 12 under Demand No. 11 of the Department for Promotion of Industry and Internal Trade for the year 2023-24. DSA etc. may be paid to him by PMI, Geneva. Hotel accommodation will be arranged by the PMI, Geneva.

- 7. The officer will furnish a report on his visit after return from abroad.
- 8. This sanction will be treated as an authority for the payment.
- 9. This issues with the concurrence of the IF Wing of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 20 dated 19/04/2023 of **Dy. No. 180378**.

(Rajesh Ranjan)
Under Secretary to the Govt. of India

To:

The Pay & Accounts Officer (PAO), DPIIT, Udyog Bhawan.

Copy to:

- 1. Mr. Rajesh Sharma, Counsellor, PMI to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in
- 2. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
- 3. The Joint Secretary (Central Europe Division), MEA, Jawaharlal Nehru Bhawan, New Delhi.
- 4. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhavan, New Delhi.
- 5. PSO to SIPP/ Sr. PPS to JS(HP)
- 6. Dr. Amarendra Samal Deputy Controller of Patent & Design, O/o CGPDTM
- 7. PA to CGPDTM, O/o CGPDTM
- 8. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- 9. Establishment-I, Vanijya Bhawan, New Delhi.